

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 851 OF 2024

IN THE MATTER OF :

SUMIT SAINI ...APPLICANT

VERSUS

HEERA PRODUCTSRESPONDENT

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	REPLY BY THE RESPONDENT AGAINST THE DETAILED REPORT FILED BY THE HARYANA STATE POLLUTION CONTROL BOARD WITH AFFIDAVIT	1 – 4
2.	<u>ANNEXURE R-1</u> A copy of photograph with respect to the plantation in the premises dated NIL	5-6

Place: New Delhi

Date: 21.10.2024



FILED BY:

(GAURAV AGARWAL)

Advocate for Respondent No.1

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ORIGINAL APPLICATION NO. 851 OF 2024

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..RESPONDENT

REPLY/OBJECTION BY RESPONDENT AGAINST THE
DETAILED REPORT FILED BY THE HARYANA STATE
POLLUTION CONTROL BOARD

1. That by an order of this Tribunal dated 18.04.2024, HSPCB was directed to conduct an inspection and verify the factual compliance status qua all relevant aspects and to inform the Hon'ble Tribunal with the specific queries put to the HSPCB.
2. That the Respondent is a Proprietorship established in 2018 and has been engaged in the plywood industry and is amongst those 28 industries which were named in the order.
3. That it is submitted that the Respondent uses wood waste as its fuel and not coal or any other substance. The quantity of the wood waste used daily is around 3.5 tons or 3500 kgs. However, the report of the HSPCB incorrectly states that the Respondent is utilizing 30 to 35 tons of wood waste which is incorrect and false.
4. That it is incorrectly stated in the report of HSPCB that Respondent is generating fly ash. As the fuel used is wood waste hence it generates only wood ash which is approx. 55

kg depending upon the type of wood waste. The wood ash² generated in the process is taken away by the local and farmers for filling and levelling purpose. Hence, the wood ash is disposed accordingly.

5. That as the wood ash generated is not usable by the Respondent herein, the same is stored in gunning bags said bags are thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a saleable product, separate/individual record is not kept of it's disposal to the locals.
6. That with respect to the nature and adequacy of plantation carried out it is submitted that the Respondents have planted abundant trees/plants in the premises. The HSPCB is not correct in submitting in the report that adequate plantation is not done A copy of set of photographs from the unit dated NIL is **ANNEXURE R-1**.
7. That so far as the NOC from the State Ground Water Authority is concerned, the Respondents have the NOC valid up to 20.03.2024 and the renewal of the same was applied on 31.03.2024. However, the said application is pending disposal and there is no objection/defect notified in the said application..
8. That the Respondent is a manufacturing unit engaged in the present industry since past more than 6 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction, if any is passed by this Tribunal,

Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Balbant Singh
Proprietor, Heera Products
Respondent

Through



(GAURAV AGARWAL)
Advocate for Respondent No.1
GRV LEGAL
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AFFIDAVIT

I, BALBANT SINGH, aged about 62 years, S/o Sadhu Ram, R/o House No. 167, Ward No.22, harbanspura Colony, Jagadhri, District Yamunanagar, Harayana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Proprietor of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 8 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 to the reply are true copy of the photographs.

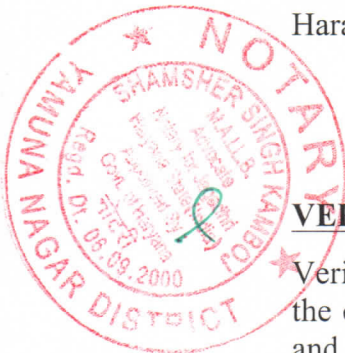
Solemnly affirmed on this 15th day of Oct., 2024 at Yamunanagar, Harayana.

Balbantsingh
DEPONENT

VERIFICATION

Verified at Yamunanagar, Harayana on this 15th day of Oct.; 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Balbantsingh
DEPONENT



.....ATTESTED
Shamsheer Singh Kamboj
SHAMSHEER SINGH KAMBOJ
M.A.L.L.B.
15/10/24
Advocate
NOTARY JAGADHRI



